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KARNATAKA MUNICIPALITIES (DELEGATION OF POWERS OF GOVERNMENT) RULES, 1965

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KARNATAKA MUNICIPALITIES (DELEGATION OF POWERS OF GOVERNMENT) RULES, 1965

In exercise of the powers conferred by Section 323 read with Section 321 of the Kamataka Municipalities Act, 1964 (Karnataka Act 22 of 1964), the Government of Karnataka, hereby makes the following Rules, the draft of the same having been published as required by sub-section (1) of Section 323 of the said Act in Notification No. PLM 28 MLR 65, dated 8th November, 1965, published as GSR 727, in Part IV, Section 2-C(i) of the Kamataka Gazette, dated 11th November, 1965, namely.

1. Title :-

These rules may be called the Karnataka Municipalities (Delegation of Powers of Government) Rules, 1965.

2. Definitions :-

In these rules, unless the context otherwise requires,

- (a) "Act" means the Karnataka Municipalities Act, 1964.
- (b) "Section" means a Section of the Act.

3. Powers that may be delegated to the Commissioner :-

The powers conferred on the Government under the provisions of the Act specified in the schedule to these rules may be delegated to the Commissioner under sub-section (1) of Section 321.

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